Government of India Ministry of Coal Lok Sabha Unstarred Question No. 4753 To be answered on 30.03.2017

Promotion of Commercial Coal Mining by State PSUs

4753. SHRI ANSHUL VERMA:

Will the Minister of COAL be pleased to state:

(a) whether the Government proposes to promote commercial coal mining by involving State Public Sector Undertakings of the States and if so, the details thereof;

(b) whether the Government has identified the coal mines to be used for the said purpose and if so, the details thereof; and

(c) whether the State PSUs have taken any initiatives to start the commercial coal mining and if so, the details thereof?

ANSWER MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a): Enabling provisions have been made in the Coal Mines (Special Provisions) Act, 2015 and the Mines and Minerals (Development & Regulation) Act, 1957 for allocation of coal mines by way of auction and allotment for sale of coal. The methodology for allotment of coal mines under the provisions of the Coal Mines (Special Provisions) Act, 2015 to Central / State Public Sector Undertakings (PSUs) for sale of coal has been approved by the Government.

(b) & (c): Sixteen (16) coal mines were identified for sale of coal (commercial mining) by Public Sector Undertakings. The details of these mines is as below:

SI. No	Name of Coal Mines / Blocks	State	Category		
1	Shankarpur Bhatgaon II Extn.	Chhattisgarh		Chhattisgarh	
2	Patal East	Jharkhand	For Host State	Jharkhand	
3	Dongri Tal - II	Madhya Pradesh		Madhya Pradesh	
4	Marki Barka	Madhya Pradesh			
5	Dahegaon/Makard hokra- IV	Maharashtra		Maharashtra	
6	Baitarni West	Odisha		Odisha	
7	Penagaddppa	Telangana		Telangana	
8	Gourangdih ABC	West Bengal		West Bengal	
9	Anesttipali	Telangana	Other than Host State		
10	Kosar Dongergaon	Maharashtra			
11	Madanpur South	Chhattisgarh			
12	Mednirai	Jharkhand			
13	Punkula-Chilka	Telangana			
14	Sahapur East	Madhya Pradesh			
15	Sahapur West	Madhya Pradesh			
16	Suliyari	Madhya Pradesh			

A Notice Inviting Applications was accordingly issued on 20/21st April 2016 for coal bearing Host states and on 23rd June 2016 for non-Host states. 6 coal mines have been allocated to State Public Sector Undertakings of the coal-bearing Host States as well as other than Host State for sale of coal under the provisions of the Coal Mines (Special Provisions) Act, 2015. The details of these 6 coal mines are as under:-

SI. No.	Name of Coal Mines	State	Successful Allottee	Category
1	Madanpur South	Chhattisgarh	Andhra Pradesh Mineral Development Corporation	Non - Host State
2	Suliyari	Madhya Pradesh	Andhra Pradesh Mineral Development Corporation	
3	Patal East	Jharkhand	Jharkhand State Mineral Development Corporation Limited	
4	Baitarni West	Odisha	Odisha Mining Corporation Limited	Host
5	Penagaddppa	Telangana	The Singareni Collieries Company Limited	State
6	Gourangdih ABC	West Bengal	West Bengal Mineral Development & Trading Corporation Limited	

Further, under the amended provisions of the Mines and Minerals (Development & Regulation) Act, 1957 and Auction by Competitive Bidding of Coal Mines Rules, 2012, two (02) coal blocks, namely Brahmani and Kerwa, have been allotted for commercial mining to Orissa Minerals Development Company and to Kerwa Coal Limited [A Joint Venture of Chhattisgarh Mineral Development Corporation and M. P. State Mining Corporation Limited] respectively.

The coal mines / blocks are developed as per the terms and conditions of Agreement entered into with the allocattee PSUs.
